

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 130/NCLT/AHM/2017  
CA(CAA) No. 160/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company: Vishal Foods & Investments Pvt Ltd.  
Megha Estates Pvt Ltd  
Madhur Housing & Development Co. (A Private  
Company with unlimited Liability)  
DLF Investments Pvt Ltd  
Kohinoor Real Estates Company (A Private  
Company with unlimited Liability)  
Panchsheel Investment Company (A Private  
Company with unlimited Liability)  
Haryana Electrical Udyog Pvt Ltd  
Buland Consultants & Investments Pvt Ltd  
Sidhant Hounsing and Development Company  
(A Private Company with unlimited Liability)  
Yashika Properties and Development  
Company (A Private Company with unlimited Liability)  
Rajdhani Investments & Agencies Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	NAVEEN DAHIYA	Adv.	Petitioners Companies	
2.	KIRAN SHAH	PCA		

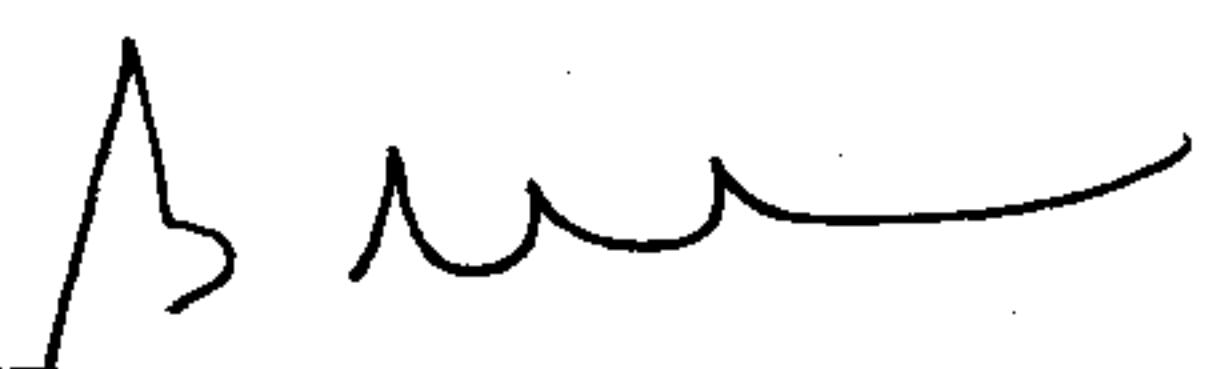
**ORDER**

Learned Advocate Mr. Naveen Dahiya with learned FCA Mr. Kiran Shah i/b UKCA and Partners present for Petitioners.

Proof of service of notice on statutory authorities filed. Notice served on statutory authorities on 30.11.2017 and 01.12.2017. 30 days' period not expired.

At request of learned Counsel for Petitioners.

List the matter on 22.01.2018.



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.